



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उपखण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 405] नई दिल्ली, बृहस्पतिवार, सितम्बर 22, 1977/भाद्र 31, 1899

No. 405] NEW DELHI, THURSDAY, SEPTEMBER 22, 1977/BHADRA 31, 1899

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed  
as a separate compilation

## CENTRAL BOARD OF DIRECT TAXES

### NOTIFICATION

#### INCOME-TAX

New Delhi, the 22nd September 1977

**S.O. 677(E).**—In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:—

1. (1) These rules may be called the Income-tax (Sixth Amendment) Rules, 1977.  
(2) Save as otherwise provided, these rules shall come into force on the 1st day of October, 1977.

2. In the Income-tax Rules, 1962,—

(i) after rule 18B, the following rule shall be inserted with effect from the 1st day of April, 1978, namely:—

“18BB. Form of audit report for claiming deduction under section 80HHA.—  
The report of the audit of the accounts of an assessee, other than a company or a co-operative society, which is required to be furnished under sub-section (4) of section 80HHA shall be in Form No. 10 CC.”;

(ii) in rule 28, in sub-rule (2), for the words “under the proviso”, the words “under the second proviso” shall be substituted;

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“18BB. *Form of audit report for claiming deduction under section 80HHA.*—  
The report of the audit of the accounts of an assessee, other than a company or a co-operative society, which is required to be furnished under sub-section (4) of section 80HHA shall be in Form No. 10 CC.”;

- (ii) in rule 28, in sub-rule (2), for the words “under the proviso”, the words “under the second proviso” shall be substituted;

(iii) after rule 28, the following rule shall be inserted, namely:—

“28A. *Statement by shareholder claiming receipt of dividend without deduction of tax.*—(1) The statement in writing to be furnished under the first proviso to section 194 shall be in Form No. 14B and shall be verified in the manner indicated therein.

(2) The statement referred to in sub-rule (1) shall be furnished in duplicate to the person responsible for paying the dividend.”;

(iv) in rule 29, in sub-rule (1), for the words “in accordance with the proviso”, the words “in accordance with the second proviso” shall be substituted;

(v) after rule 37A, the following rule shall be inserted, namely:—

“37B. *Return of dividends paid to certain residents without deduction of tax.*—(1) The return to be delivered to the Income-tax Officer under section 206B, within thirty days from the 31st day of March in each year, shall be in Form No. 27B and shall be verified in the manner indicated therein.

(2) The return referred to in sub-rule (1) shall be accompanied by a copy each of the statement under the first proviso to section 194 in Form No. 14B.”;

(vi) in Appendix II,—

(a) after Form No. 10C, the following Form shall be inserted with effect from the 1st day of April, 1978, namely:—

“FORM NO. 10 CC

[Sec rule 18BB]

*Audit Report under section 80HHA of the Income-tax Act, 1961*

\*I/We have examined the balance-sheet of the small-scale industrial undertaking styled\*\* ..... and belonging to M/s ..... as at ..... and the profit and loss account of the said small-scale industrial undertaking for the year ended on that date which are in agreement with the books of account maintained at the head office at ..... and branches at .....

\*I/We have obtained all the information and explanations which to the best of \*my/our knowledge and belief were necessary for the purposes of the audit. In \*my/our opinion, proper books of account have been kept by the head office and the branches of the small-scale industrial undertaking aforesaid visited by \*me/us\* so far as appears from \*my/our examination of books, and proper returns adequate for the purposes of audit have been received from branches not visited by \*me/us\* subject to the comments given below:—

In \*my/our opinion and to the best of \*my/our information and according to explanations given to \*me/as, the said accounts give a true and fair view—

- (i) in the case of the balance-sheet, of the state of affairs of the abovenamed small-scale industrial undertaking as at .....; and
- (ii) in the case of the profit and loss account, of the profit or loss of the small-scale industrial undertaking for the accounting year ending on .....

Place .....

Date .....

Signed

.....  
Accountant†

1. \*Delete whichever is not applicable.

2. \*\*Here give name and address of the small-scale industrial undertaking.

3. †This report is to be given by—

- (i) a chartered accountant within the meaning of the Chartered Accountants Act, 1949 (38 of 1949); or
- (ii) any person who, in relation to any State, is, by virtue of the provisions in sub-section (2) of section 226 of the Companies Act, 1956 (1 of 1956), entitled to be appointed to act as an auditor of companies registered in that State.

4. Where any of the matters stated in this report is answered in the negative or with a qualification, the report shall state the reasons therefor;

(b) in Form No. 14, in the sub-heading, for the words "under the proviso", the words "under the second proviso" shall be substituted;

(c) after Form No. 14A, the following Form shall be inserted, namely:—

"FORM NO. 14B

[See rule 28A]

Statement under the first proviso to section 194 of the Income-tax Act, 1961 relating to deduction of tax from dividends

I, ....., do hereby declare:

(name of the shareholder)

(i) that I am a shareholder in .....

(name and address of the company)

(ii) that the shares in the said company, particulars of which are given in the Schedule hereto, stand in my name and are beneficially owned by me, and the dividends therefrom are not includible in the total income of any other person;

(iii) that my estimated total income of the previous year ending on..... 19.... in which the dividend from the said shares is to be included under the provisions of section 8 of the Income-tax Act, 1961 will be less than the minimum liable to income-tax.

2. I give below the other necessary particulars:—

(a) Address of the shareholder making the statement .....

(b) Name of father/husband .....

(c) Occupation of the shareholder .....

(d) Name of Income-tax Circle/Word/District where last assessed to tax. (If not assessed to income-tax at any time, state "NOT ASSESSED".) .....

3. I further declare that I am resident in India.

4. I hereby also declare that to the best of my knowledge and belief the information furnished above and in the Schedule here to is correct complete and is truly stated.

Place.....

Signature .....

Date.....

SCHEDULE

| Sl. No. | No. of shares | Class of shares and face value of each share | Total face value of shares | Distinctive Nos. of shares | Date(s) on which the shares were acquired by the shareholder |
|---------|---------------|--|----------------------------|----------------------------|--|
| 1       | 2             | 3  | 4                          | 5                          | 6  |
|         |               |  |                            |                            |  |
|         |               |  |                            |                            |  |

NOTE.—The statement should be furnished in duplicate."

(d) in Form No. 15, in the sub-heading, for the words "under the proviso", the words "under the second proviso" shall be substituted;

(e) after Form No. 27A, the following Form shall be inserted, namely:—

"FORM No. 27B

[See rule 37B]

*Annual return under section 206B of the Income-tax Act, 1961, of dividends paid or distributed during the financial year 19....—19.... without deduction of tax.*

Name and address of the Company.....

| Sl. No. | Name and address of the shareholder to whom dividend was paid or distributed without deduction of tax during the financial year on his furnishing a statement under the first proviso to section 194 | Amount of dividend paid or distributed to the shareholder mentioned in column (2) during the financial year | Date(s) of payment or distribution |
|---------|--|---|------------------------------------|
|---------|--|---|------------------------------------|

| (1) | (2) | (3) | (4) |
|-----|-----|-----|-----|
| 1.  |     |     |     |
| 2.  |     |     |     |
| 3.  |     |     |     |
| 4.  |     |     |     |

I certify that—

(i) the above statement contains a complete list of every shareholder to whom dividend was paid or distributed during the financial year 19....—19.... without deduction of tax on his furnishing a statement under the first proviso to section 194 of the Income-tax Act, 1961; and

(ii) all the particulars furnished above are correct and complete.

A copy each of the statements under the first proviso to section 194 of the Income-tax Act, 1961 is attached.

Place.....

(Signature)

Date.....

(Designation)

[1993/E. No. 142/20/77-TPL]

S. N. SHENDE,

Secretary,  
Central Board of Direct Taxes.

## केन्द्रीय प्रत्यक्ष कर बोर्ड

अधिसूचना

आय-कर

नई दिल्ली, 22 सितम्बर, 1977

का० आ० 677(अ).—केन्द्रीय प्रत्यक्ष कर बोर्ड, आय-कर अधिनियम, 1961 (1961 का 43) की धारा 295 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आय-कर अधिनियम, 1962 में और संशोधन करने के लिए निम्नलिखित नियम बनाता है, अर्थात् :—

1. (1) इन नियमों का नाम आय-कर (पृष्ठ संशोधन) नियम, 1977 है ।
- (2) अन्यथा उपबंधित के सिवाय, ये नियम 1 अक्टूबर, 1977 को प्रवृत्त होंगे ।
2. आय-कर नियम 1962 में,—
  - (i) नियम 18 ख के पश्चात्, निम्नलिखित नियम 1 अप्रैल, 1978 से अन्तस्थापित किया जाएगा, अर्थात् :—
 

“18ख. धारा 80 जजक के अधीन कटौतियों का दावा करने के लिए लेखा परीक्षा रिपोर्ट का प्ररूप.—कम्पनी या सहकारी सोसायटी से भिन्न निर्धारित की लेखाओं की लेखा परीक्षा की रिपोर्ट जो कि नियम 80 जजक की उपधारा (4) के अधीन प्रस्तुत किये जाने के लिए अपेक्षित है, प्ररूप सं० 10ग में होगी।”
  - (ii) नियम 28 में, उप-नियम (2) में “परन्तुक के अधीन” शब्दों के स्थान पर “द्वितीय परन्तुक के अधीन” शब्द रखे जाएंगे ;
  - (iii) नियम 28 के पश्चात् निम्नलिखित नियम अन्तस्थापित किया जाएगा, अर्थात् :—
 

“28क. कर की कटौती किये बिना लाभांश प्राप्त करने का दावा करने वाले शेयरधारी की विवरणी.—(1) धारा 194 के प्रथम परन्तुक के अधीन प्रस्तुत की जाने वाली लिखित विवरणी, प्ररूप सं० 14 ख में होगी और उसमें उपर्युक्त रीति से सत्यापित की जाएगी ।

(2) उप-नियम (1) में निर्दिष्ट विवरणी, लाभांश का संदीय करने के लिए उत्तरदायी व्यक्ति को दो प्रतियों में भेजी जाएगी ।” ;
  - (iv) नियम 29 के उपनियम (1) में “परन्तुक के अनुसार” शब्दों के स्थान पर “द्वितीय परन्तुक के अनुसार” शब्द रखे जायेंगे ;
  - (v) नियम 37क के पश्चात् निम्नलिखित नियम अन्तस्थापित किया जाएगा, अर्थात् :—
 

‘37 ख: कर की कटौती किए बिना कनिष्ठ निवासियों की संदत्त लाभांशों की विवरणी.—(1) प्रति वर्ष 31 मार्च, से तीस दिन के भीतर, धारा 206 के अधीन आय-कर अधिकारी को परिदत्त की जाने वाली विवरणी प्ररूप सं० 27 ख में तैयार की जाएगी और उसमें अधिकृत रीति से सत्यापित की जाएगी ।

(2) उपनियम (1) में निर्दिष्ट विवरणी के साथ धारा 194 के प्रथम परन्तुक के अधीन प्ररूप 14ख में विवरणियों में से प्रत्येक की एक प्रति साथ भेजी जाएगी." ;

(vi) परिशिष्ट II में—

(क) प्ररूप सं० 10ग के पश्चात निम्नलिखित प्ररूप 1 अप्रैल, 1978 से अन्तः-स्थापित किया जाएगा, अर्थात् :—

“प्ररूप सं० 10गग”

(नियम 18खख देखिए)

आय-कर अधिनियम 1961 की धारा 80 जजक के अधीन लेखा परीक्षा रिपोर्ट

मैंने/हमने ..... स्थित मैसर्स .....  
के लघु उद्योग उपक्रम, जिसका नाम ..... है, के  
तारीख को समाप्त होने वाले वर्ष के लिए तुलनपत्र और लाभ और हानि, लेखा की परीक्षा की है जो ..... स्थित मुख्यालय और .....  
शाखाओं में रखी गई लेखापुस्तकों से मेल खाते हैं ।

मैंने/हमने ऐसी सभी जानकारी और स्पष्टीकरण प्राप्त कर लिए हैं जो मेरे/हमारे सर्वोत्तम ज्ञान और विश्वास के अनुसार लेखा परीक्षा के प्रयोजनों के लिए आवश्यक थीं । मेरी/हमारी राय में, वहां तक जहां तक कि मुझे/हमें उपयुक्त लघु उद्योग उपक्रम के मुख्यालय और उन शाखाओं में रखी गई लेखा पुस्तकों की जांच से प्रतीत होता है, समुचित लेखा बहियां रखी गई हैं और मुझे/हमें उन शाखाओं से जिनका दौरा मैंने/हमने नहीं किया है लेखा परीक्षा के प्रयोजनों के लिए यथेष्ट समुचित विवरणियां प्राप्त हो गई हैं और उनके सम्बन्ध में हमारी टिप्पणियां निम्नलिखित प्रकार से हैं :—

मेरी/हमारी राय में और मेरी/हमारी सर्वोत्तम जानकारी में तथा मुझे/हमें दिए गये स्पष्टीकरण के अनुसार, उक्त लेखे निम्नलिखित की वास्तव सही और यथेष्ट स्थिति प्रकट करते हैं :—

- (i) तुलनपत्र की दशा में, ऊपर उल्लिखित लघु उद्योग उपक्रम की ..... को यथास्थित वस्तुस्थिति ; और
- (ii) लाभ और हानि लेखा की दशा में, उक्त लघु उद्योग उपक्रम के, ..... तारीख को समाप्त होने वाले लेखा वर्ष के लाभों और हानियों की स्थिति ।

हस्ताक्षरित

लेखाकाराँ

स्थान .....

तारीख .....

1. जो लागू न होता तो उसे काट दीजिए ।
2. यहाँ लघु उद्योग उपक्रम का नाम और पता दीजिए



3. निम्नलिखित रिपोर्ट द्वारा दी जानी चाहिए—
- (i) चार्टर्ड एकाउन्टेन्ट अधिनियम, 1949 (1949 का 38) के अर्थ में चार्टर्ड एकाउन्टेन्ट ; या
- (ii) किसी राज्य के सम्बन्ध में, ऐसा कोई व्यक्ति जो कम्पनी अधिनियम 1956 (1956 का 1) की धारा 226 की उपधारा (2) के उपबन्धों के आधार पर उस राज्य में रजिस्ट्रीकृत कम्पनियों के लेखा परीक्षक के रूप में नियुक्त किया जाने का हकदार है ।
4. यदि इस रिपोर्ट में उपवर्णित किसी विषय का उत्तर नकारात्मक है या सशर्त है रिपोर्ट में उसके कारण दिए जाने चाहिए” ;
- (ख) प्ररूप सं० 14 में उप-शीर्ष में “ परन्तुक के अधीन” शब्दों के स्थान पर “द्वितीय परन्तुक के अधीन” शब्द रखे जायेंगे ;
- (ग) प्ररूप सं० 14क के पश्चात्, निम्नलिखित प्ररूप अन्तःस्थापित किया जाएगा, अर्थात्

“प्रश्न सं० 14ख

(नियम 28क देखिए)

आय-कर अधिनियम 1961 की धारा 194 के प्रथम परन्तुक के अधीन लाभांशों से कर की कटौती से सम्बन्धित विवरणी

मैं, ..... घोषणा करता हूँ  
(शेयरधारक का नाम)

- (i) कि मैं ..... में शेयरधारक हूँ ;  
(कम्पनी का नाम और पता)
- (ii) कि उक्त कम्पनी के वे शेयर, जिनकी विशिष्टियां इससे उपाबद्ध अनुसूची में दी गई हैं, मेरे नाम में हैं या फायदाप्रद रूप से मेरे प्रभुत्वाधीन हैं तथा उनसे प्राप्त होने वाले लाभांश किसी अन्य व्यक्ति की कुल आय में सम्मिलित किये जाने योग्य नहीं हैं ;
- (iii) कि ..... 19 ..... को समाप्त होने वाले पूर्व वर्ष में, जिस वर्ष में उक्त शेयरों से लाभांश को आय-कर अधिनियम, 1961 की धारा 8 के उपबन्ध के अनुसार सम्मिलित किया जाता है, मेरी प्राक्कलित कुल आय, आय-कर के दायित्वाधीन से कम होगी ।

2. मैं अन्य आवश्यक विशिष्टियाँ नीचे दे रहा हूँ :—

(क) विवरणी देने वाले शेयरधारक का पता \_\_\_\_\_

(ख) पिता/पति का नाम \_\_\_\_\_

(ग) शेयरधारक का व्यवसाय \_\_\_\_\_

(घ) उस आय-कर सर्किल, वार्ड, जिले का नाम \_\_\_\_\_  
जिसमें उसका अन्तिम बार निर्धारण किया गया (यदि आय-कर का निर्धारण किसी समय नहीं किया गया है तो "निर्धारण नहीं किया गया" शब्द लिखिए)

3. मैं यह और घोषित करता हूँ कि मैं भारत का निवासी हूँ ।

4. मैं यह भी घोषणा करता हूँ कि मेरे सर्वोत्तम ज्ञान और विश्वास के अनुसार ऊपर दी गई जानकारी और इससे उपाबद्ध अनुसूची में दी गई जानकारी सही, पूर्ण और सत्य कथित हैं ।

हस्ताक्षर.....

स्थान.....

तारीख.....

### अनुसूची

| क्रम सं० | शेयरों की संख्या | शेयरों का वर्ष और प्रत्येक शेयर का अंकित मूल्य | शेयरों का कुल अंकित मूल्य | शेयरों के सुभिन्न संख्यांक | वे तारीखें जिनको शेयर-धारक ने शेयर अर्जित किए थे |
|----------|------------------|--|---------------------------|----------------------------|--|
| 1        | 2                | 3  | 4                         | 5                          | 6  |
|          |                  |  |                           |                            |  |

टिप्पण—विवरणी दो प्रतियों में प्रस्तुत की जानी चाहिए";

(घ) प्रहं सं० 15 में उप-शीर्ष में "परन्तुक के अधीन" शब्दों के स्थान पर "द्वितीय परन्तुक के अधीन" शब्द रखे जाएंगे।

(ड) प्ररूप सं० 27 क के पश्चात् निम्नलिखित प्ररूप अंतःस्थापित किया जाएगा अर्थात् :—

“प्ररूप सं० 27ख

(नियम 37ख देखिए)

वित्तीय वर्ष 19.....—19..... के दौरान कर की कटौती किए बिना संदत्त या वितरित लाभांशों की आय-कर अधिनियम 1961 की धारा 206ख के अधीन वार्षिक विवरणी

कंपनी का नाम और पता .....

| क्रम सं० | उस शेयरधारक का नाम और पता जिसे वित्त वर्ष के दौरान, उसके द्वारा 194 के प्रथम परन्तुक के विवरणी प्रस्तुत करने पर कर की कटौती किया गया था | स्तम्भ 2 में उल्लिखित शेयर धारक वित्तीय वर्ष के दौरान संदत्त या वितरित लाभांश की करम | संदाय या संवितरण की तारीख/ तारीखें |
|----------|---|--|------------------------------------|
|          |   | 3  | 4                                  |

- 1.
- 2.
- 3.
- 4.

में प्रमाणित करता हूँ कि—

- (i) उपर्युक्त विवरण में ऐसे प्रत्येक शेयरधारक की पूरी सूची है जिसे वित्तीय वर्ष 19.....—19..... के दौरान आय कर अधिनियम 1961 की धारा 194 के प्रथम परन्तुक के अधीन विवरणी प्रस्तुत करने पर कर की कटौती किए बिना लाभांश संदत्त या वितरित किए गए थे ; और

(ii) ऊपर दी गई सभी विशिष्टियां सही और पूरी हैं।

आय-कर अधिनियम 1961 की धारा 194 के प्रथम परन्तुक के अधीन विवरणियों में से प्रत्येक की एक एक प्रति संलग्न है।

.....  
हस्ताक्षर

स्थान .....

तारीख .....

.....  
पदनाम

[सं० 1993/फा० सं० 142/20/77—टीपीएल]

एस० एन० शेन्डे; सचिव,

केन्द्रीय प्रत्यक्ष कर बोर्ड।

महा प्रबन्धक, भारत सरकार मुद्रणालय, मिन्टो रांड, नई दिल्ली द्वारा  
मुद्रित तथा निर्यंत्रक, प्रकाशन विभाग, दिल्ली द्वारा प्रकाशित 1977

"28A. Statement by shareholder claiming receipt of dividend without deduction of tax. - (1) The statement in writing to be furnished under the first proviso to section 194 shall be in Form No.14B and shall be verified in the manner indicated therein.

(2) The statement referred to in sub-rule (1) shall be furnished in duplicate to the person responsible for paying the dividend." ;

(iv) in rule 29, in sub-rule (1), for the words "in accordance with the proviso", the words "in accordance with the second proviso" shall be substituted ;

(v) after rule 37A, the following rule shall be inserted, namely :-

"37B. Return of dividends paid to certain residents without deduction of tax. - (1) The return to be delivered to the Income-tax Officer under section 206B, within thirty days from the 31st day of March in each year, shall be in Form No.27B and shall be verified in the manner indicated therein.

(2) The return referred <sup>to</sup> in sub-rule (1) shall be accompanied by a copy each of the statement under the first proviso to section 194 in Form No.14B."

(vi) in Appendix II, -

(a) after Form No.10C, the following form shall be inserted, ~~namely :-~~ with effect from the 1st day of April, 1978, namely: -

\* FORM NO. 10CC

[ See rule 18BB ]

Audit Report under section 80HIA of the Income-tax Act, 1961/

\*I/We have examined the balance-sheet of the small-scale industrial undertaking styled\*\* .....  
 ..... and belonging to M/s .....  
 ..... as at ..... and the profit and loss account of the said small-scale industrial undertaking for the year ended on that date which are in agreement with the books of account maintained at the head office at .....  
 ..... and branches at .....

\*I/We have obtained all the information and explanations which to the best of my/our knowledge and belief were necessary for the purposes of the audit. In my/our opinion, proper books of account have been kept by the head office and the branches of the small-scale industrial undertaking aforesaid visited by me/us so far as appears from my/our examination of books, and proper returns adequate for the purposes of audit have been received from branches not visited by me/us, subject to the comments given below :-

In my/our opinion and to the best of my/our information and according to explanations given to me/us, the said accounts give a true and fair view -

- (1) in the case of the balance sheet, of the state of affairs of the above-named small-scale industrial undertaking as at .....; and

(ii) in the case of the profit and loss account, of the profit or loss of the small-scale industrial undertaking for the accounting year ending on.....

Place.....

Signed

Date .....

.....

Accountant ↓

1. \*Delete whichever is not applicable.
2. \*Here give name and address of the small-scale industrial undertaking.
3. ↓ This report is to be given by -
  - (i) a chartered accountant within the meaning of the Chartered Accountants Act, 1949 (38 of 1949); or
  - (ii) any person who, in relation to any State, is, by virtue of the provisions in sub-section (2) of section 226 of the Companies Act, 1956 (1 of 1956), entitled to be appointed to act as an auditor of companies registered in that State.
4. Where any of the matters stated in this report is answered in the negative or with a qualification, the report shall state the reasons therefor.;"
  - (b) in Form No. 14, in the sub-heading, for the words "under the proviso", the words "under the second proviso" shall be substituted;
  - (c) after Form No. 14A, the following Form shall be inserted, namely :-

FORM NO. 14B

[ See rule 28A ]

Statement under the first proviso to section 194 of the Income-tax Act, 1961 relating to deduction of tax from dividends.

I, . . . . ., do hereby declare :-  
(name of the shareholder)

(i) that I am a shareholder in .....  
(name and address of the  
.....  
company)

(ii) that the shares in the said company, particulars of which  
are given in the Schedule hereto, stand in my name and are  
beneficially owned by me, and the dividends therefrom are  
not includible in the total income of any other person ;

(iii) that my estimated total income of the previous year ending  
on .....19.... in which the dividend from the said  
shares is to be included under the provisions of section 8  
of the Income-tax Act, 1961 will be less than the minimum  
liable to income-tax.

2. I give below the other necessary particulars :-

(a) Address of the shareholder .....  
making the statement/ .....

(b) Name of father/husband/ .....

(c) Occupation of the share-  
holder/ .....

(d) Name of Income-tax Circle/  
Ward/District where last  
assessed to tax. (If not .....  
assessed to income-tax at  
any time, state "NOT  
ASSESSED".)

3. I further declare that I am resident in India.



4. I hereby also declare that to the best of my  
and belief the information furnished above and  
schedule hereto is correct, complete and is truly stated.

Place . . . . .

Date . . . . . Signature .....

SCHEDULE

| Sr. No. | No. of shares | Class of shares and face value of each share | Total face value of shares | Disting- tive Nos. of shares | Date(s) on which the shares were acquired by the shareholder |
|---------|---------------|--|----------------------------|------------------------------|--|
| 1       | 2             | 3  | 4                          | 5                            | 6  |
|         |               |  |                            |                              |  |
|         |               |  |                            |                              |  |
|         |               |  |                            |                              |  |
|         |               |  |                            |                              |  |
|         |               |  |                            |                              |  |
|         |               |  |                            |                              |  |
|         |               |  |                            |                              |  |
|         |               |  |                            |                              |  |
|         |               |  |                            |                              |  |

Note: The statement should be furnished in duplicate.\* ;

(d) in Form No.15, in the sub-heading, for the words "under the proviso", the words "under the second proviso" shall be substituted ;

(e) after Form No.27A, the following Form shall be inserted, namely :-

FORM NO.27B

[ See rule 37B ]

Annual return under section 206B of the Income-tax Act, 1961, of dividends paid or distributed during the financial year 19... - 19... without deduction of tax.

Name and address of the company. ....

Table with 4 columns: Sl. No., Name and address of the shareholder, Amount of dividend, Date(s) of payment or distribution. Rows 1-4.

I certify that -

- (i) the above statement contains a complete list of every shareholder to whom dividend was paid or distributed during the financial year 19...-19... without deduction of tax on his furnishing a statement under the first proviso to section 194 of the Income-tax Act, 1961; and
(ii) all the particulars furnished above are correct and complete.

A copy each of the statement under the first proviso to section 194 of the Income-tax Act, 1961 is attached.

Place . . . . . (Signature)
Date . . . . . (Designation)

[No. 993 / F.No.142/20/77-TPL]

Sd/-
(S.N.SHENDE)
SECRETARY
CENTRAL BOARD OF DIRECT TAXES

(iii) after rule 28, the following rule shall be inserted, namely:—

“28A. *Statement by shareholder claiming receipt of dividend without deduction of tax.*—(1) The statement in writing to be furnished under the first proviso to section 194 shall be in Form No. 14B and shall be verified in the manner indicated therein.

(2) The statement referred to in sub-rule (1) shall be furnished in duplicate to the person responsible for paying the dividend.”;

(iv) in rule 29, in sub-rule (1), for the words “in accordance with the proviso”, the words “in accordance with the second proviso” shall be substituted;

(v) after rule 37A, the following rule shall be inserted, namely:—

“37B. *Return of dividends paid to certain residents without deduction of tax.*—(1) The return to be delivered to the Income-tax Officer under section 206B, within thirty days from the 31st day of March in each year, shall be in Form No. 27B and shall be verified in the manner indicated therein.

(2) The return referred to in sub-rule (1) shall be accompanied by a copy each of the statement under the first proviso to section 194 in Form No. 14B.”;

(vi) in Appendix II,—

(a) after Form No. 10C, the following Form shall be inserted with effect from the 1st day of April, 1978, namely:—

“FORM NO. 10 CC

[See rule 18BB]

*Audit Report under section 80HHA of the Income-tax Act, 1961*

\*I/We have examined the balance-sheet of the small-scale industrial undertaking styled\*\* ..... and belonging to M/s ..... as at ..... and the profit and loss account of the said small-scale industrial undertaking for the year ended on that date which are in agreement with the books of account maintained at the head office at ..... and branches at .....

\*I/We have obtained all the information and explanations which to the best of \*my/our knowledge and belief were necessary for the purposes of the audit. In \*my/our opinion, proper books of account have been kept by the head office and the branches of the small-scale industrial undertaking aforesaid visited by \*me/us so far as appears from \*my/our examination of books, and proper returns adequate for the purposes of audit have been received from branches not visited by \*me/us subject to the comments given below:—

In \*my/our opinion and to the best of \*my/our information and according to explanations given to \*me/as, the said accounts give a true and fair view—

- (i) in the case of the balance-sheet, of the state of affairs of the abovenamed small-scale industrial undertaking as at .....; and
- (ii) in the case of the profit and loss account, of the profit or loss of the small-scale industrial undertaking for the accounting year ending on .....

Place .....

Signed

Date .....

Accountant‡

1. \*Delete whichever is not applicable.

2. \*\*Here give name and address of the small-scale industrial undertaking.

3. ‡This report is to be given by—

(i) a chartered accountant within the meaning of the Chartered Accountants Act, 1949 (38 of 1949); or

(ii) any person who, in relation to any State, is, by virtue of the provisions in sub-section (2) of section 226 of the Companies Act, 1956 (1 of 1956), entitled to be appointed to act as an auditor of companies registered in that State.

4. Where any of the matters stated in this report is answered in the negative or with a qualification, the report shall state the reasons therefor;

(b) in Form No. 14, in the sub-heading, for the words "under the proviso", the words "under the second proviso" shall be substituted;

(c) after Form No. 14A, the following Form shall be inserted, namely:—

**"FORM NO. 14B**

[See rule 28A]

**Statement under the first proviso to section 194 of the Income-tax Act, 1961 relating to deduction of tax from dividends**

I, ....., do hereby declare:—

(name of the shareholder)

(i) that I am a shareholder in .....

(name and address of the company)

(ii) that the shares in the said company, particulars of which are given in the Schedule hereto, stand in my name and are beneficially owned by me, and the dividends therefrom are not includible in the total income of any other person;

(iii) that my estimated total income of the previous year ending on..... 19... in which the dividend from the said shares is to be included under the provisions of section 8 of the Income-tax Act, 1961 will be less than the minimum liable to income-tax.

2. I give below the other necessary particulars:—

(a) Address of the shareholder making the statement .....

(b) Name of father/husband .....

(c) Occupation of the shareholder .....

(d) Name of Income-tax Circle/Word/District where last assessed to tax: (If not assessed to income-tax at any time, state "NOT ASSESSED") .....

3. I further declare that I am resident in India.

4. I hereby also declare that to the best of my knowledge and belief the information furnished above and in the Schedule here to is correct complete and is truly stated.

Place.....

Signature .....

Date.....

**SCHEDULE**

| Sl. No. | No. of shares | Class of shares and face value of each share | Total face value of shares | Distinctive Nos. of shares | Date(s) on which the shares were acquired by the shareholder |
|---------|---------------|--|----------------------------|----------------------------|--|
| 1       | 2             | 3  | 4                          | 5                          | 6  |
|         |               |  |                            |                            |  |

NOTE.—The statement should be furnished in duplicate.”;

(d) in Form No. 15, in the sub-heading, for the words "under the proviso", the words "under the second proviso" shall be substituted;

(e) after Form No. 27A, the following Form shall be inserted, namely:—

"FORM No. 27B

[See rule 37B]

*Annual return under section 206B of the Income-tax Act, 1961, of dividends paid or distributed during the financial year 19....—19.... without deduction of tax.*

Name and address of the Company.....

| Sl. No. | Name and address of the shareholder to whom dividend was paid or distributed without deduction of tax during the financial year on his furnishing a statement under the first proviso to section 194 | Amount of dividend paid or distributed to the shareholder mentioned in column (2) during the financial year | Date(s) of payment or distribution |
|---------|--|---|------------------------------------|
| (1)     | (2)  | (3)   | (4)                                |
| 1.      |  |   |                                    |
| 2.      |  |   |                                    |
| 3.      |  |   |                                    |
| 4.      |  |   |                                    |

I certify that—

- (i) the above statement contains a complete list of every shareholder to whom dividend was paid or distributed during the financial year 19....—19.... without deduction of tax on his furnishing a statement under the first proviso to section 194 of the Income-tax Act, 1961; and
- (ii) all the particulars furnished above are correct and complete.

A copy each of the statements under the first proviso to section 194 of the Income-tax Act, 1961 is attached.

Place.....

(Signature)

Date.....

(Designation)

[No. 1993/F. No. 142/20/77-TPL]

S. N. SHENDE,

Secretary,  
Central Board of Direct Taxes.

## केन्द्रीय प्रत्यक्ष कर बोर्ड

## अधिसूचना

## आय-कर

नई दिल्ली, 22 सितम्बर, 1977

का० आ० 677 (अ).—केन्द्रीय प्रत्यक्ष कर बोर्ड, आय-कर अधिनियम, 1961 (1961 का 43) की धारा 295 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आय-कर अधिनियम, 1962 में और संशोधन करने के लिए निम्नलिखित नियम बनाता है, अर्थात् :—

1. (1) इन नियमों का नाम आय-कर (पृष्ठ संशोधन) नियम, 1977 है ।

(2) अन्यथा उपबंधित के सिवाय, ये नियम 1 अक्टूबर, 1977 को प्रवृत्त होंगे ।

2. आय-कर नियम 1962 में,—

(i) नियम 18 ख के पश्चात्, निम्नलिखित नियम 1 अप्रैल, 1978 से अन्तस्थापित किया जाएगा, अर्थात् :—

“18ख. धारा 80 जज़क के अधीन कटौतियों का दावा करने के लिए लेखा परीक्षा रिपोर्ट का प्ररूप.—कम्पनी या सहकारी सोसायटी से भिन्न निर्धारित के लेखाओं की लेखा परीक्षा की रिपोर्ट जो कि नियम 80 जज़क की उपधारा (4) के अधीन प्रस्तुत किये जाने के लिए अपेक्षित है, प्ररूप सं० 10गम में होगी।”

(ii) नियम 28 में, उप-नियम (2) में “परन्तुक के अधीन” शब्दों के स्थान पर “द्वितीय परन्तुक के अधीन” शब्द रखे जायेंगे ;

(iii) नियम 28 के पश्चात् निम्नलिखित नियम अन्तस्थापित किया जाएगा, अर्थात् :—

“28क. कर की कटौती किये बिना लाभांश प्राप्त करने का दावा करने वाले शेयरधारी की विवरणी.—(1) धारा 194 के प्रथम परन्तुक के अधीन प्रस्तुत की जाने वाली लिखित विवरणी, प्ररूप सं० 14 ख में होगी और उसमें उपर्युक्त रीति से सत्यापित की जाएगी ।

(2) उप-नियम (1) में निर्दिष्ट विवरणी, लाभांश का संदाय करने के लिए उत्तरदायी व्यक्ति को दो प्रतियों में भेजी जाएगी ।” ;

(iv) नियम 29 के उपनियम (1) में “परन्तुक के अनुसार” शब्दों के स्थान पर “द्वितीय परन्तुक के अनुसार” शब्द रखे जायेंगे ;

(v) नियम 37क के पश्चात् निम्नलिखित नियम अन्तस्थापित किया जाएगा, अर्थात् :—

“37 ख. कर की कटौती किए बिना कनिष्ठ निवासियों की संदत्त लाभांशों की विवरणी.—(1) प्रति वर्ष 31 मार्च, से तीस दिन के भीतर, धारा 206 के अधीन आय-कर अधिकारी को परिदत्त की जाने वाली विवरणी प्ररूप सं० 27 ख में तैयार की जाएगी और उसमें अधिकृत रीति से सत्यापित की जाएगी ।

(2) उपनियम (1) में निर्दिष्ट विवरणी के साथ धारा 194 के प्रथम परन्तुक के अधीन प्ररूप 14ख में विवरणियों में से प्रत्येक की एक प्रति साथ भेजी जाएगी." ;

(vi) परिशिष्ट II में—

(क) प्ररूप सं० 10ग के पश्चात् निम्नलिखित प्ररूप 1 अप्रैल, 1978 से अन्तः-स्थापित किया जाएगा, अर्थात् :—

“प्ररूप सं० 10गग”

(नियम 18खख देखिए)

आय-कर अधिनियम 1961 की धारा 80 जजक के अधीन लेखा परीक्षा रिपोर्ट

मैंने/हमने ..... स्थित मैंसँ .....  
के लघु उद्योग उपक्रम, जिसका नाम ..... है, के .....  
तारीख को समाप्त होने वाले वर्ष के लिए तुलनपत्र और लाभ और हानि, लेखा की परीक्षा की है जो ..... स्थित मुख्यालय और .....  
शाखाओं में रखी गई लेखापुस्तकों से मेल खाते हैं ।

मैंने/हमने ऐसी सभी जानकारी और स्पष्टीकरण प्राप्त कर लिए हैं जो मेरे/हमारे सर्वोत्तम ज्ञान और विश्वास के अनुसार लेखा परीक्षा के प्रयोजनों के लिए आवश्यक थीं । मेरी/हमारी राय में, वहां तक जहां तक कि मुझे/हमें उपयुक्त लघु उद्योग उपक्रम के मुख्यालय और उन शाखाओं में रखी गई लेखा पुस्तकों की जांच से प्रतीत होता है, समुचित लेखा बहिष्ठा रखी गई है और मुझे/हमें उन शाखाओं से जिनका दौरा मैंने/हमने नहीं किया है लेखा परीक्षा के प्रयोजनों के लिए यथेष्ट समचित विवरणियां प्राप्त हो गई हैं और उनके सम्बन्ध में हमारी टिप्पणियां निम्नलिखित प्रकार से है :—

मेरी/हमारी राय में और मेरी/हमारी सर्वोत्तम जानकारी में तथा मुझे/हमें दिए गये स्पष्टीकरण के अनुसार, उक्त लेखे निम्नलिखित की बाबत सही और यथेष्ट स्थिति प्रकट करते हैं :—

- (i) तुलनपत्र की दशक में, ऊपर उल्लिखित लघु उद्योग उपक्रम की ..... को यथास्थित वस्तुस्थिति ; और
- (ii) लाभ और हानि लेखा की दशा में, उक्त लघु उद्योग उपक्रम के, ..... तारीख को समाप्त होने वाले लेखा वर्ष के लाभांशों और हानियों की स्थिति ।

हस्ताक्षरित

लेखाकार

स्थान .....

तारीख .....

1. जो लागू न होता तो उसे काट दीजिए ।
2. यहाँ लघु उद्योग उपक्रम का नाम और पता दीजिए

3. तृतीय रिपोर्ट निम्नलिखित के द्वारा दी जानी चाहिए—
- (i) चार्टर्ड एकाउन्टेन्ट अधिनियम, 1949 (1949 का 38) के अर्थ में चार्टर्ड एकाउन्टेन्ट ; या
- (ii) किसी राज्य के सम्बन्ध में, ऐसा कोई व्यक्ति जो कम्पनी अधिनियम 1956 (1956 का 1) की धारा 226 की उपधारा (2) के उपबन्धों के आधार पर उस राज्य में रजिस्ट्रीकृत कम्पनियों के लेखा परीक्षक के रूप में नियुक्त किया जाने का हकदार है ।
4. यदि इस रिपोर्ट में उपवर्णित किसी विषय का उत्तर नकारात्मक है या सशर्त है रिपोर्ट में उसके कारण दिए जाने चाहिए” ;
- (ख) प्ररूप सं० 14 में उप-शीर्ष में “ परन्तुक के अधीन” शब्दों के स्थान पर “द्वितीय परन्तुक के अधीन” शब्द रखे जायेंगे ;
- (ग) प्ररूप सं० 14क के पश्चात्, निम्नलिखित प्ररूप अन्तःस्थापित किया जाएगा, अर्थात्

“प्रश्न सं० 14क

(नियम 28क देखिए)

आय-कर अधिनियम 1961 की धारा 194 के प्रथम परन्तुक के अधीन लाभान्शों से कर की कटौती से सम्बन्धित विवरणों

में, ..... घोषणा करता हूँ

(शेयरधारक का नाम)

- (i) कि मैं ..... में शेयरधारक हूँ ;  
(कम्पनी का नाम और पता)
- (ii) कि उक्त कम्पनी के वे शेयर, जिनकी विशिष्टियां इससे उपाबद्ध अनुसूची में दी गई हैं, मेरे नाम में हैं या फायदाप्रद रूप से मेरे प्रभुत्वाधीन हैं तथा उनसे प्राप्त होने वाले लाभान्श किसी अन्य व्यक्ति की कुल आय में सम्मिलित किये जाने योग्य नहीं हैं ;
- (iii) कि ..... 19 ..... को समाप्त होने वाले पूर्व वर्ष में, जिस वर्ष में उक्त शेयरों से लाभान्श को आय-कर अधिनियम, 1961 की धारा 8 के उपबन्ध के अनुसार सम्मिलित किया जाना है, मेरी प्राक्कलित कुल आय , आय-कर के दायित्वाधीन से कम होगी ।



2. मैं अन्य आवश्यक विशिष्टियां नीचे दे रहा हूँ :—

- (क) विवरणी देने वाले शेयरधारक का पता \_\_\_\_\_
- (ख) पिता/पति का नाम \_\_\_\_\_
- (ग) शेयरधारक का व्यवसाय \_\_\_\_\_
- (घ) उस आय-कर सकिल, वार्ड, जिले का नाम \_\_\_\_\_  
जिसमें उसका अन्तिम बार निर्धारण किया गया (यदि आय-कर का निर्धारण किसी समय नहीं किया गया है तो "निर्धारण नहीं किया गया" शब्द लिखिए)

3. मैं यह और घोषित करता हूँ कि मैं भारत का निवासी हूँ ।

4. मैं यह भी घोषणा करता हूँ कि मेरे सर्वोत्तम ज्ञान और विश्वास के अनुसार ऊपर दी गई जानकारी और इससे उपाबद्ध अनुसूची में दी गई जानकारी सही, पूर्ण और सत्य कथित हैं ।

हस्ताक्षर.....

स्थान.....

तारीख.....

#### अनुसूची

| क्रम सं० | शेयरों की संख्या | शेयरों को वर्ष और प्रत्येक शेयर का अंकित मूल्य | शेयरों का कुल अंकित मूल्य | शेयरों के सुभिन्न संख्यांक | वे तारीखें जिनको शेयर-धारक ने शेयर अर्जित किए थे |
|----------|------------------|--|---------------------------|----------------------------|--|
| 1        | 2                | 3  | 4                         | 5                          | 6  |
|          |                  |  |                           |                            |  |

टिप्पण—विवरणी दो प्रतियों में प्रस्तुत की जानी चाहिए";

(घ) प्रहप सं० 15 में उप-शीर्ष में "परन्तुक के अधीन" शब्दों के स्थान पर "द्वितीय परन्तुक के अधीन" शब्द रखे जाएंगे ।

(ii) ऊपर दी गई सभी विशिष्टियां सही और पूरी हैं।

आय-कर अधिनियम 1961 की धारा 194 के प्रथम परन्तुक के अधीन विवरणियों में से प्रत्येक की एक एक प्रति संलग्न है।

.....  
हस्ताक्षर

स्थान .....

.....  
पदनाम

तारीख .....

[सं० 1993/फा० सं० 142/20/77—टीपीएल]

एस० एन० शेन्डे, सचिव,  
केन्द्रीय प्रत्यक्ष कर बोर्ड।

महा प्रबन्धक, भारत सरकार मूद्रणालय, मिन्टो रोड, नई दिल्ली द्वारा  
मुद्रित तथा निर्यन्त्रक, प्रकाशन विभाग, दिल्ली द्वारा प्रकाशित 1977